

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No. 207 of 2001  
(Dy.No.1087/2001)

Monday this this the 12th day of February, 2001

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

R.Nandanam Thampi,  
Senior Technical Assistant,  
Telecommunication Wing,  
Customs House,  
Cochin.9. ....Applicant

(By Advocate Mr.CSG Nair)

v.

1. The Commissioner of Central Excise & Customs, Central Revenue Building, I.S.Press Road, Cochin.18.
2. The Commissioner (Preventive Operations) Customs & Central Excise, IVth Floor, Lok Nayak Bhavan, Khan Market, New Delhi.3.
3. Union of India, represented by the Secretary, Department of Revenue, Ministry of Finance, North Block, New Delhi.1. ....Respondents

(By Advocate Mr. TA Unnikrishnan ACGSC)

The application having been heard on 12.2.2001 the Tribunal on the same day delivered the following:

' contd.....

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant who is working as Senior Technical Assistant in the Telecommunication Wing of the Customs House, Cochin is aggrieved that one Assistant Director in the Customs Department belonging to the Scheduled Caste Community directly recruited ignorant of the technicalities of the job has been harrassing the applicant by conducting raid in his office, that the applicant made three representations to the Commissioner highlighting harrassment by the Assistant Director and that such representations did not evince any response. Therefore, the applicant has approached this Tribunal for the following reliefs:

- (i) To direct the Ist respondent to take proper action on Annexure.A1 to A5 and dispose of these representations/complaints within a stipulated period.
- (ii) To grant such other reliefs that may be urged at the time of hearing or that this Hon'ble Tribunal may deem fit to be just and proper.

2. We have perused the application and have heard the learned counsel of the applicant and the respondents. We do not find that the grievance of the applicant projected in the application pertains to any service matter. It appears to be an inter-personal dispute between the applicant and the Assistant Director to be sorted out departmentally or otherwise. We are of the view that the applicant does not have a legitimate cause of action entitling him to invoke jurisdiction of this Tribunal. The application is, therefore, rejected under Section 19(3) of the Administrative Tribunals Act, 1985.

Dated the 12th day of February, 2001

  
T.N.T. NAYAR  
ADMINISTRATIVE MEMBER

S.

  
A.V. HARIDASAN  
VICE CHAIRMAN

List of annexures referred to:

Annexure.A1: A true copy of the complaint dated 30.7.1999.

Annexure.A2: A true copy of the representation dated 8.12.1999.

Annexure.A3:True copy of the complaint dated 9.12.99.

Annexure.A4:True copy of the representation dated 18.1.2000.

Annexure.A5:True copy of the reminder dated 9.2.2000.

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